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PART-V

GOVERNMENT OF MEGHALAYA

MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

The 24th August, 2026.

No.LB.97/LA/2026/2. – The Meghalaya Right to Public Services (Amendment) Bill, 2026 introduce in the Meghalaya Legislative Assembly on the 24th August, 2026 together with the statement of objects and reasons is publish under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for General information.

THE MEGHALAYA RIGHT TO PUBLIC SERVICES (AMENDMENT) BILL, 2026

A

BILL

further to amend the Meghalaya Right to Public Services Act, 2020.

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-seventh year of the Republic of India as follows

Short title and commencement

1. (1) This Act may be called the Meghalaya Right to Public Services (Amendment) Act, 2026.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

Amendment of Section 6

2. In Section 6 of the Meghalaya Right to Public Services Act, 2020 (hereinafter referred to as the principal Act), Meghalaya Act, No. 18 *of 2020.*

(i) after sub-section (1), the following sub-section shall be inserted, namely:-

"(1A) (a) Where an application for a notified service has been submitted through such electronic system as may be notified by the Government and no order granting or rejecting the application is passed by the Designated Officer within the stipulated time prescribed under this Act, the application shall, upon expiry of such period, be deemed to have been refused solely for the purpose of enabling an appeal under this section.

(b) An appeal shall thereupon be generated electronically and transmitted to the appellate authority in such manner as may be prescribed.

(c) The provisions of this sub-section shall apply only in respect of applications submitted through the notified electronic system and complete in all respects."

(ii) in sub-section (3), after the words and figure "An appeal under sub-section (1)" shall insert *the words and figure "or sub-section (1A)".*

(iii) after sub-section (3), insert the following new sub-sections (4) and (5), namely:-

(4) Where an appeal has been filed or generated through the notified electronic system, the Appellate Authority may dispose of the appeal electronically and communicate its decision through such electronic system in such manner as may be prescribed.

(5) Where after an appeal has been generated under sub-section (1A) but before its disposal, the Designated Officer grants the service applied for, the appeal shall stand disposed of unless the applicant disputes such order or seeks any further relief under this Act."

Amendment of Section 19

3. In sub-section (2) of Section 19 of the principal Act, after clause (a), the following new clause shall be inserted, namely:-

" (aa) the manner of automatic generation electronic transmission, processing and disposal of appeals through such electronic system as may be notified by the Government under Section 6, including the manner of electronic communication of orders;"

STATEMENT OF OBJECTS AND REASONS

1. The Meghalaya Right to Public Services Act, 2020 was enacted to ensure time-bound delivery of notified public services and to provide a statutory mechanism for appeals in cases where services are not delivered within the prescribed time or where applications are rejected.

2. With the increasing adoption of electronic service delivery platforms and as part of the Government's Ease of Doing Business initiatives relating to Compliance Reduction and Deregulation, it has become necessary to facilitate electronic processing of appeals in respect of applications submitted through notified electronic systems.

3. The Bill seeks to amend Sections 6 and 19 of the Act to provide for automatic generation and electronic transmission of appeals where no decision is taken on an online application within the prescribed time, solely for the purpose of enabling the statutory appellate process. The Bill also enables electronic processing and communication of appellate decisions, provides for uniform timelines for disposal of appeals irrespective of the mode of initiation, clarifies the legal position where the Designated Officer disposes of an application after an automatic appeal has been generated and empowers the Government to make rules governing the manner of automatic generation, transmission, processing and disposal of such appeals.

4. The proposed amendments do not alter the existing statutory rights of applicants, do not introduce any system of deemed approval and do not affect the responsibility of the Designated Officer or the jurisdiction of the Appellate Authority. The automatic appeal mechanism shall apply only to applications submitted through such electronic systems as may be notified by the Government.

5 The Bill seeks to achieve the above objectives.

(CONRAD K. SANGMA)
Chief Minister
I/c Personnel & Administrative Reforms Department

(MALTHUS S. SANGMA)
Secretary
Meghalaya Legislative Assembly
Shillong

MEMORANDUM OF DELEGATED LEGISLATION

The Bill seeks to amend Sections 6 and 19 of the Meghalaya Right to Public Services Act, 2020 to provide for automatic generation and electronic processing of appeals in respect of applications submitted through such electronic system as may be notified by the Government.

The matters in respect of which Rules may be made relate principally to the manner of automatic generation, electronic transmission, processing and disposal of appeals, the electronic communication of orders, and such other procedural and technical matters as may be necessary for effective implementation of the proposed electronic appellate mechanism.

These matters are procedural and technical in nature and are liable to require modification from time to time having regard to technological developments and operational requirements. It is, therefore, neither practicable nor desirable to provide for such matters in the Act itself.

The delegation of legislative power is, therefore, of a normal character and relates only to matters of procedure and implementation.

FINANCIAL MEMORANDUM

The Bill does not involve the creation of any new post or establishment or entail any recurring expenditure from the Consolidated Fund of the State.

Implementation of the proposed automatic appeal mechanism may, however, require suitable modification of the existing electronic system/RTPS Portal, including software development, system integration and related technical requirements. Any expenditure on such modifications shall be met from the existing budgetary provisions of the concerned Department, subject to availability of funds and observance of the prescribed financial procedures.

The Bill, therefore, does not entail any additional recurring financial liability requiring separate budgetary provision.

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